

b ITEM NO.202

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34968/2011

(Arising out of impugned final judgment and order dated 28/01/2011
in WP No. 7252/2004 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

URMILA KOHLI

Respondent(s)

(with interim relief and office report)
(For final disposal)

Date : 06/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s)

Mr. Abhish Kumar, Adv.
Mr. Raman Yadav, Adv.
Ms. Pallavi Pratap, Adv.

For Respondent(s)

Mr. Abhishek Chaudhary, Adv.
Mr. Alok Shukla, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Adjourned for two weeks.

[O.P. SHARMA]
COURT MASTER

[INDU BALA KAPUR]
COURT MASTER

Signature Not Verified

Digitally signed by
Om Parkash Sharma
Date: 2015.01.06
16:07:13 IST
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